

names of Dr. Alimohmed Umar Memon and Shri Ashrafi Abdul Rahe-man Soofi to be the nominees of the Municipal Corporation of Greater Bombay on the Haj Committee.

(c) No, Sir. There is no State Haj Committee in Maharashtra.

(d) Does not arise.

Pakistan President's visit to New Delhi

2481. SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the President of Pakistan met the Prime Minister on November 1, 1982 at New Delhi;

(b) if so, what are the details of the subjects discussed;

(c) what are the outcome of the discussions; and

(d) whether no-war pact proposal was also discussed?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): (a) Yes, Sir.

(b) to (d) Both sides agreed to the establishment of a joint commission. Accordingly, instructions were issued for the rapid conclusion of modalities and formalities in this regard. The officials of the two countries will be meeting in New Delhi (in December this year. They will also consider India's draft of a treaty of peace, friendship and cooperation and Pakistan's draft of a no-war pact.

Amendment in the British Immigration Laws

2482. SHRI SHIVA CHANDRA JHA: Will the Minister-of EXTERNAL AFFAIRS be pleased to state:

(a) whether an amendment has been made in the British Immigration laws affecting the Indians and other Asians living in U.K.; and

(b) if so, what are the details thereof and Government's reaction in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): (a) The British Home Secretary published a White Paper setting out proposals for limited changes to the rules governing immigration into Britain. The changes are designed primarily to bring the immigration rules into line with the British Nationality Act, which enters into force on 1st January, 1983.

(b) The principal change concerns foreign husbands and male fiancés. At present, foreign husbands and male fiancés seeking to join their wives or fiancées in Britain do not have the right to enter the U.K. unless the woman concerned is a citizen of U.K. and colonies who was born in the U.K. or one of whose parents was born there. The change now proposed would allow foreign husbands and fiancées to join women who are British citizens, irrespective of their place of birth, provided that the marriage is not designed simply to secure entry to Britain and is intended to be permanent and that the couple have met. Other changes proposed would allow children born in the U.K. after January 1, 1983, neither of whose parents is a British citizen or settled in the U.K. (and who will not under the new Nationality Act automatically acquire the British citizenship), to enter or remain in the U.K. on the same terms as their parents.

The White Paper will be debated in the British Parliament. Revised immigration rules will then be introduced and will come into force on 1-1-1983.